

HIGH COURT OF SIKKIM
Record of Proceedings

I.A. No.01 of 2024 in RSA/46/2024/(Filing No.)

ONGDI SHERPA

APPLICANT

VERSUS

NIM TEMBA SHERPA AND OTHERS

RESPONDENTS

Date: 11.09.2024

CORAM:

THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGEFor Applicant Mr. Karma Thinlay, Senior Advocate.
 Mr. Zamyang N. Bhutia, Advocate.

For Respondents

R-1 Ms. Gita Bista, Advocate (Legal Aid Counsel).

R-2 to R-5 Ms. Gita Bista, Advocate.

ORDER

Vide Order of this Court dated 22-08-2024, Mingma Gyaltsen Sherpa, son of Dawa Temba Sherpa, was impleaded as a Respondent in the matter as his name was inadvertently excluded from the array of parties in the impugned Judgment of the Learned Trial Court although he had appeared before the Courts below consistently and was also represented by Counsel.

Mingma Gyaltsen Sherpa having now been impleaded and numbered as Respondent No.6 in the array of Respondents, let Notice be issued to him as prayed for by Learned Senior Counsel for the Applicant.

Requisites be filed within three days.

Let Registry take steps in this context.

List on 04-10-2024.

Judge
11.09.2024